

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-64/2000(Pt.)/8029/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Smti. Bijay Lashmi Boruah,
Principal Judge,
Family Court,
Dhubri.

Dated Guwahati the ^{fh} 20 September, 2021.

Sub: **Civil vacation with station leave permission.**

Ref:- Your letter No.FC.XII-1/2019/504, Dated 16.09.2022

Madam,

With reference to the above, I am directed to inform you that you have been allowed to avail Civil vacation **w.e.f. 02.10.2022 to 18.10.2022 along with station leave permission from the morning of 02.10.2022 till the morning of 19.10.2022**, as prayed for. You have also been allowed to take your official vehicle to Guwahati at your own cost. Further, the Chief Judicial Magistrate, Dhubri and in his absence the in-charge Chief Judicial Magistrate, Dhubri will remain in charge of Family Court, Dhubri in the absence of both the Principal Judge and the Counsellor.

Yours faithfully

self

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-64/2000(Pt.)/8030-31-32/A, dated , 20-09-2022

Copy forwarded for information to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. The Chief Judicial Magistrate, Dhubri.
3. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE) *Pa*